

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.No.138/2001  
IN  
O.A.No.2357/2000

Thursday, this the 26th day of July, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

Rajpal & Others

...Petitioners

(By Advocate: Shri U.Srivastava)

Versus

1. Shri Kamal Pandey,  
Secretary,  
Ministry of Human Resources and Development  
Dept. of Culture, Shastri Bhawan,  
New Delhi.
2. Shri Kamal Anand  
The Director General,  
Archaeological Survey of India  
Janpath, New Delhi.
3. Shri R.K.Sharma  
The Director of Science (ASI)  
Archaeological Survey of India  
Janpath, New Delhi.
4. Shri A.K. Mathur  
The Deputy Superintendent Chemist  
Archaeological Survey of India  
Janpath, New Delhi.

...Respondents

(By Advocate: Shri D.S.Mahendru along with Respondent-4)

O R D E R (ORAL)

By Hon'ble Shri Shanker Raju, M (J):-

By an order dated 10.11.2000 passed by the Tribunal, ex-party directions have been issued to the respondents at the admission stage to consider the claim of the applicants to confer temporary status in case they are found eligible to be appointed. The respondents were also directed to pass a speaking and a reasoned order within a period of three months from the date of receipt of a copy of the order. The learned counsel of the respondents stated that as the order has been passed at the admission

stage without putting them to a notice, the Review Application No. 208/2001 was filed, which was ultimately rejected by an order passed on 31.5.2001.

2. The learned counsel of the respondents states that the process of considering the applicants for appointment by DOP&T is under process and it may take another 8 weeks' time to substantially comply with the directions of the Tribunal.

3. We have considered the rival contentions of the learned counsel for both the parties. At the outset, the learned counsel of the applicants has stated that the DOP&T's Scheme of 10.9.1993 is an on going Scheme as confirmed by the Hon'ble High Court and Hon'ble Supreme Court. In the circumstances, we dispose of the C.P. with a direction to the respondents to consider the claim of the applicant for accord of temporary status in accordance with DOP&T's Scheme dated 10.9.1993 as well as various pronouncements of the Courts on the subject and to pass a speaking and a reasoned order within a period of eight weeks from today, failing which the respondent No.3 (Shri R.K.Sharma, Director of Science (ASI) Archeological Survey of India Janpath, New Delhi) should be present in the Court. The respondents are also directed to apprise us by filing their compliance affidavit.

4. The Contempt Petition is dismissed in the above circumstances. Notices discharged.

S. Raju

(Shanker Raju)  
Member (J)

/sunil/

Govindan S. Tampi  
Member (A)